

HIGH COURT OF CHHATTISGARH: BILASPUR

DISTRICT JUDGE (ENTRY LEVEL) EXAMINATION 2017 DIRECT RECRUITMENT FROM BAR

Adv. No. 02 /S & A Cell/2017

Date : 15/05/2017

**Last date &
time for receipt
of application in
the Registry**

**Date 10/06/2017
Time: 5.00 pm**

**Date of Written
Examination**

**20/08/2017
(Sunday)**

One- Vacancy and Pay Scale :-

Applications are invited for the post of District Judge (Entry Level) in Chhattisgarh Higher Judicial Service, in the pay scale of Rs. 51550-1230-58930-1380-63070 in the cadre of Higher Judicial Service by direct recruitment from Bar. Recruitment to these posts and conditions of service shall be governed by the Chhattisgarh Higher Judicial Service (Recruitment and Conditions of Service), Rules 2006, as on the last date of submission of application forms.

	Particulars	No. of Vacant Posts		Total	Reserved <u>for women</u> Year 2017
		Year 2017	Backlog/ Carry Forward		
(a)	Unreserved	6	-	6	2
(b)	Scheduled Caste	1	-	1	-
(c)	Scheduled Tribe	-	1	1	-
	TOTAL	7	1	8	2

Note- No. of posts may vary.

Two- Eligibility :-

- (a) **No person shall be eligible for appointment by direct recruitment unless, he or she –**
- is a citizen of India,
 - has attained the age of 35 years and has not attained the age of 45 years on the first day of January in the year in which applications for appointment are invited i.e. 01/01/2017, provided that upper age limit shall be relaxed upto a maximum limit of 3 years for the candidates belonging to Scheduled Caste, Scheduled Tribe and Other Backward Classes;
 - Posses a degree in law of a university established or incorporated by or under a central Act or a State Act or an institution recognized by the U.G.C. or any other equivalent qualification .

- (iv) has for at least seven years been an advocate as on 01/01/2017. In other words, the applicant must be practicing as on 01.01.2017 as an Advocate and must have so practiced for a period of not less than seven year as on such date.
 - (v) has good character and is of sound mind and body and free from any bodily and mental disability which renders him unfit for such appointment.
- (b) **A person shall be disqualified for appointment by direct recruitment, if, he or she -**
- (i) has more than one spouse living,
 - (ii) has been dismissed or removed from service by any High Court, Government, Statutory Authority or Local Authority.
 - (iii) has been convicted of an offence involving moral turpitude or has been permanently debarred or disqualified by any High Court or Union Public Service Commission or any State Public Service Commission or any Services Selection Board or Staff Selection Commission constituted under statutory provisions by the Government;
 - (iv) has been found guilty of professional misconduct under the provisions of the Advocates Act, 1961 or any other law for the time being in force.

NOTE:-

- (i) The posts reserved for **Scheduled Caste and Scheduled Tribe are reserved only for Scheduled Caste and Scheduled Tribe who are bonafide residents of Chhattisgarh State.**
The applicants, who are bonafide residents of other states and recognized as Scheduled Caste, Scheduled Tribe and Other Backward Classes in their own states will be considered only against unreserved posts.
- (ii) The candidates belonging to OBC category must not come under creamy layer.

Three - Application form & testimonials :

- (a) Interested candidates must submit their applications in the format available on the website i.e. www.cghighcourt.nic.in along with duly attested certificates / testimonials relating to their date of birth, caste, qualification, domicile, experience standing at the Bar etc.
- (b) All the Prosecuting Officers / Law Officers who are being treated as Advocates as per the judgment of the Supreme Court (in Civil Appeal No. 561 of 2013 – Deepak Agarwal Vs Keshav Kaushik and Others) shall have to produce **No Objection Certificate** as and when called for.

- (c) The applicant shall furnish a certificate from the Registrar General / Registrar of the High Courts / Secretary General of the Supreme Court or Principal District & Sessions Judge concerned, bearing legible seal with date, month & year of its issuance regarding his / her practice as an Advocate as per format annexed.

Four - Examination Fees (Non Refundable)

- (a) Rs. 700/- for the candidates who are bonafide residents of Chhattisgarh state belonging to Scheduled Caste, Scheduled Tribe or Other Backward Classes as notified for the State of Chhattisgarh.
- (b) Rs. 1000/- for all the candidates belonging to Unreserved Category and for all the candidates who are not the residents of Chhattisgarh state irrespective of their categories.

Examination Fee is to be deposited only in the form of Challan with SBI branches through Core Banking Network all over India. Therefore, original copy of Challan must be attached to application form. Challan form is available along with application form on our website i.e. www.cghighcourt.nic.in.

Most important-

- (i) Fee in the form of Cash, Money Order, Bank Draft or Cheque shall not be accepted in any case and such applications shall be rejected for want of adequate fee.
- (ii) Before sending the challan the candidates must ensure and be satisfied that there is no default. In case the challan is found defective or incomplete, the application shall be treated as rejected.

Note-

- (a) Fee shall not be refunded in any case.
- (b) In case of receipt of application after expiry of the last date or in case of rejection of the application the fee shall not be refunded.

Five – Instruction / Information for filling the application form.

Application must be submitted only on the proforma available on the website of Chhattisgarh High Court i.e. www.cghighcourt.nic.in. The application form must be computer-printed or downloaded in A4 size paper.

- (a) The bonafide residents of Chhattisgarh belonging to Scheduled Caste, Scheduled Tribe or Other Backward Classes should specify their category in the application form.

- (b) The application duly filled in and signed along with Identity-Sheet & four identical and recent passport size self attested photographs with name and address of the applicant on the back of the photographs affixing one photograph on application form, one photograph on Identity-Sheet and two photographs to be stapled at the space provided in the application form and **Two self addressed envelope** (11" x 5") stamped with postal stamps of Rs. 25/- each addressed to the **Registrar General, High Court of Chhattisgarh, at Bodri, Bilaspur (C.G.) Pin - 495220**, must reach the Registry of this High Court on or **before 10/06/2017 till 5:00 P.M.** The words **"Application for District Judge (Entry Level) Examination 2017 by direct recruitment and the Advt. No. 01/S & A Cell/2017"** should be written on the top of the 14 X 10 Inch size envelope.
- (c) Last date for submission of duly filled in and signed application is **10/06/2017 till 5:00 P.M.** It is the responsibility of the applicant that his/her application must reach the Registry office by 5:00 p.m. of the last date. The applications may also be submitted by dropping it in the **"Box"** kept therefor in the Registry office during the office hours i.e. from 10.00 a.m. to 5.00 p.m. on every working day till the last date. The applications received in the Registry office by post till 5:00 p.m. on the last date shall only be entertained. **Registry will not be responsible for any postal delay.**
- (d) Candidate must ensure that he / she fulfills all the terms and conditions as per the advertisement and other applicable rules pertaining to recruitment for the said post.

Address for sending the application :-

**Registrar General
High Court of Chhattisgarh
at Bodari, BILASPUR (C.G.),
Pin - 495220**

Six - Summarily rejection of Application :

- (a) The applications received after stipulated date and time shall not be entertained.
- (b) The candidate must ensure that the application is complete in all respect enclosing all the necessary documents and copy of challan. Incomplete application shall be rejected summarily.
- (c) No communication shall be entertained in this regard.

Seven - Examination :-

- (a) Eligible candidates shall be required to appear in written examination in the exam-centre and for viva-voce at their own expenses before the High Court of Chhattisgarh, Bilaspur or at such other places as may be specified by the High Court.
- (b) The candidate will be called for viva voce test in the ratio of 1:3 in order of merit on the basis of their performance in the written examination, provided that a candidate appearing in the written examination for selection by direct recruitment from amongst the eligible candidates, must secure 60% marks in case of Unreserved Category and 50% in case of Reserved Category bonafide residents of Chhattisgarh State to qualify for viva-voce test.
- (c) Appendix 'A' for scheme of Examination and syllabus shall be applicable .
- (d) Candidates shall be selected on the basis of aggregate marks obtained by them in the written examination and viva-voce.
- (e) A selected candidate shall be required to undergo medical examination at his expenses by a Medical Board before he/she is appointed.

Eight- Admit-card :-

Admit cards will only be made available on the website of our High court i.e. www.cghighcourt.nic.in preferably before 15 days prior to the date of written examination. The candidates are required to download and get the printout of the admit cards from our website.

Nine - Incomplete or false information :-

- (a) Candidates must ensure that they fulfill the eligibility criteria / requirements as stipulated in the Advertisement. Permission to appear in District Judge (Entry Level) Examination does not indicate that the data provided by the candidate in application with respect to eligibility criteria have been verified and finally accepted by this Hon'ble High Court as the detail scrutiny of applications for eligibility and other aspects for the written examination will not be undertaken at this stage and , therefore, the candidature will be treated as provisional. Merely possessing the prescribed qualifications and requisite experience would not entitle a candidate to be called for the written test / viva voce. Therefore, the candidates must ensure that they fulfill all eligibility criteria in all respects. If it is found at any stage of selection and appointment process that they do not fulfill the stipulated criteria, their candidature will be cancelled and no fee will be refunded.

- (b) If any of the particulars furnished in application and enclosures thereto are found to be false/frivolous/incorrect or if the candidate is found to have suppressed any material fact, his / her candidature shall be liable to be cancelled at any stage of the selection process and, if selected / appointed, his/her services shall be liable to be terminated and the applicant may liable to be prosecuted on that count.

Note- The candidates remaining absent in the interview shall be disqualified for the selection.

- Ten-**
- (a) The applications under Right to Information Act for certified copy / inspection of answer sheet of written examination may not be entertained after 6 months from the date of declaration of final result as the concerned records are liable to be eliminated.
- (b) The Prosecuting Officers / Law Officers will be treated to be an Advocate as per the judgment of Hon'ble Supreme Court in Civil Appeal No. 561 of 2013 – Deepak Agarwal Vs Keshav Kaushik and Others.
- (c) No correspondence with regard to the examination will be entertained at any stage of the examination.

Registrar General

Appendix 'A'

JUDICIAL SERVICE EXAMINATION SCHEME - 2017

The Competitive Examination of 2 papers of 3 hours each for Recruitment of District Judge shall consist of :-

Written Examination:-

I- Paper-I Law (Maximum marks 100)

- (A) The Code of Civil Procedure, 1908
The Indian Evidence Act, 1872
The Limitation Act, 1963
The Chhattisgarh Rent Control Act, 2011

(Maximum marks – 25)

- (B) The Code of Criminal Procedure, 1973
The Indian Penal Code, 1860
The Prevention of Corruption Act, 1988
The Chhattisgarh Excise Act, 1915
The Scheduled Castes and the Scheduled Tribes
(Prevention of Atrocities) Act, 1989
The Narcotic Drugs And Psychotropic Substances Act, 1985
(Maximum marks – 25)

- (C) The Transfer of Property Act, 1882
The Indian Contract Act, 1872
The Specific Relief Act, 1963
The Indian Forest Act, 1927
The Wild Life (Protection) Act, 1972
The Environment (Protection) Act, 1986
(Maximum marks – 25)

- (D) Principles of Pleading
Conveyance
The Constitution of India
(Maximum marks – 25)

II- Paper-II Law (Maximum marks 100)

- (A) Framing of Issues and writing of Judgment in Civil Cases.
(Maximum marks 40)
- (B) Framing of charges and writing of Judgment in Criminal Cases.
(Maximum marks 40)
- (C) Translation- (Maximum marks 20)
- | | | |
|-----|------------------|----------|
| (a) | English to Hindi | 10 marks |
| (b) | Hindi to English | 10 marks |

III-Viva Voce 20 marks

APPLICATION-FORM

(Must be Computer printed or downloaded in A4 Size paper)

High Court of Chhattisgarh, Bilaspur

APPLICATION FOR THE POST OF DISTRICT JUDGE (ENTRY LEVEL)
DIRECT RECRUITMENT EXAMINATION 2017

Roll No.

(For office use only)

Affix your recent passport size 3.5 x 4.5 cm. self attested photograph here don't staple or pin

Place for Signature ➡

Place for Thumb Impression ➡
(Left Thumb for Male / Right Thumb for Female)

1. Full name in **BLOCK LETTERS**:.....
2. Father's/Husband's Name
in **BLOCK LETTERS** :.....
3. Gender (Male/Female/Third Gender)
in **BLOCK LETTERS** :.....
4. Category (Unreserved/SC/ST/OBC):.....
5. Whether Domicile of State of Chhattisgarh Yes / No
(Please tick)
6. Address for Correspondence :.....
in **BLOCK LETTERS** :.....
:.....
:.....
7. Contact No. and :.....
E-Mail address :.....
8. Permanent Address :.....
in **BLOCK LETTERS** :.....
:.....
:.....

9.(i) Date of Birth :.....

(ii) Particulars / Description of certificate enclosed in support of date of birth. :.....

10.(i) Age as on 01.01.2017 Year.....Month.....Day.....

(ii) Whether you are claiming age relaxation ?
(If yes ,specify your category) :.....

11. Year of securing Law Degree :.....

12. The date of enrolment as an Advocate :.....

13. The number of years of active practice as an Advocate and place or places where the candidate has practiced :.....

14. (a) Have you ever been arrested?.....

(b) Have you ever been prosecuted?.....

(c) Have you ever been kept under detention?.....

(d) Have you ever been bound down?.....

(e) Have you ever been fined by a court of law?

(f) Have you ever been debarred from any Examination or rusticated by any University or any other educational authority/Institution ?

(g) Have you ever been debarred/disqualified by any Public Service Commission from appearing at its Examination/selection ?.....

(h) Is any case pending against you in any court of law at the time of filling up this application form?

(i) Is any case pending against you in any University or any other educational authority/Institution at the time of filling up this application form ?

(j) Whether you were ever convicted by a Criminal Court? (If so, when, for what offence and by which court?)

(k) Have you ever been found guilty of professional misconduct under the provisions of the Advocates Act, 1961 or any other law for the time being in force ?

All queries from 14(a) to 14(k) above must be answered .If answer to any of the above questions is in affirmative please give specific particulars :-

.....
.....
.....

15. Whether the candidate is under financial debt ? If so, to whom and to what extent? :.....

16. Details of Examination fee:-

- i- Amount of Challan :.....
- ii- Transaction ID & date of deposit :.....
- iii- Name & Address and code of Bank :.....

17. Details of Educational Qualifications :-

S. No.	Name of Exam	Board/ University	Year of Passing	Percentage of Marks
1.	High School			
2.	Higher Secondary			
3.	Graduation			
4.	Post Graduation			
5.	LL.B			
6.	Any other Qualification			

18. Present Occupation & Place: - :.....

I hereby declare that the particulars/information given by me in the application form are true, correct and complete to the best of my knowledge and belief.

Place:.....
Date:.....

Signature of the candidate

No. of Enclosures:-

- 1-
- 2-
- 3-
-
-

Space for extra photograph (to be stapled)
NOTE:- Please do not paste the photograh.

Space for extra photograph (to be stapled)
NOTE:- Please do not paste the photograh.

HIGH COURT OF CHHATTISGARH, BILASPUR
LIST OF ENCLOSURES

District Judge (Entry Level) Direct Recruitment Examination 2017

S.No.	Enclosure
1.	
2.	
3.	
4.	
5.	
6.	
7.	
8.	
9.	
10.	
11.	
12.	
13.	
14.	
15.	
Total No. of enclosures	

Signature of the candidate

Date:.....

ANNEXURE
EXPERIENCE CERTIFICATE
(This certificate must accompany the application)

Certified that Shri/Smt./Ku..... Son/wife/daughter of
Shri..... is enrolled with the Bar council of
having enrolment no.dated.....

He / She is a practicing Advocate as on 01/01/2017 in this court and is in actual
practice for a period of not less than seven years as on 01/01/2017.

Place :-

**SECRETARY GENERAL / REGISTRAR
GENERAL / REGISTRAR OF THE HIGH
COURT / PRINCIPAL DISTRICT &
SESSION JUDGE**

Date:-

(Sign & Seal)

Note :-

- (1) Candidates must furnish a certificate in the above proforma. The date, month and year of issuance must be legibly mentioned by the issuing Authority.
- (2) Experience Certificate issued by the Bar association concerned may be enclosed to this certificate.

INSTRUCTIONS FOR CANDIDATES

1. Please read all the instructions cautiously mentioned in the advertisement relating to this examination. Do not provide wrong or incomplete information.
2. Application format must be downloaded or computer printed in A4 size paper
3. All the columns of the application must be filled by the applicant in his/her own hand writing.
4. Self attested photographs must be affixed in appropriate place on the Application Form & Identity-Sheet. Name and address of the candidate must be written on the back of all the four photographs.
5. Scheduled Caste and Scheduled Tribe who are bonafide residents of Chhattisgarh state shall only be entitled for getting benefit of reservation. The candidates of other states shall be treated as unreserved candidate.
6. Candidates of SC, ST and OBC category must ensure that the **Caste Certificate attached is valid in all respects. Caste Certificate of temporary validity issued by Tahsildar, must have continuing validity at the time of application.**
7. Application form must be filled in English in BLOCK LETTERS only in Blue or Black ink.
8. For age relaxation attested copy of Caste Certificate must be attached.
9. Two self addressed envelope (11 x 5 inch) stamped with postal stamps of Rs. 25/- each must be attached.
10. Fee must be furnished in the form of Challan only with SBI branches through Core Banking Network and original copy of Challan must be attached to application form. Challan form is available along with application form on our website i.e. www.cghighcourt.nic.in
11. The particulars in Challan must be filled in very cautiously. On account of incomplete / wrongly filled Challan the application shall be rejected. Please note that Name & Address of the Candidate must be identical on the Application Form, Identity-Sheet & Challan as well.
12. Application form must be accompanied by duly attested copies of marks sheets of High School, Higher Secondary, Graduation, Law, Caste certificate, Domicile certificate along with other necessary certificates and these enclosures must be mentioned in the format for list of enclosures which is given along with the application.
13. Experience Certificate must be issued only by the Registrar General/Registrar of High Courts / Secretary General of Supreme Court or Principal District & Sessions Judge.
14. Legal size paper for Challan must be used.
15. Do not fold the application form and testimonials, certificates etc.
16. Candidates shall have to produce, at the time of appearing for the Written Examination/Viva-voce, photo identity proof in original i.e. Card issued by the Election Commission of India or Bar Council of the State or PAN Card or Driving License or Aadhaar Card or any recognized photo identity proof along with the hard copy of Admit Card.
17. Use 14 X 10 Inch size envelope for sending the application form.
18. Application form and documents must be arranged in following order:-
 1. Application form (4 pages)
 2. Challan (Original)
 3. Experience Certificate in prescribed format
 4. Identity sheet
 5. Testimonials etc.
 6. Self Addressed Envelopes.

HIGH COURT OF CHHATTISGARH, BILASPUR

IDENTITY-SHEET

District Judge (Entry Level) Direct Recruitment Examination 2017

Examination Centre:
(for office use only)

Roll No

(for office use only)

Date & Time of Examination 20/08/2017 (Sunday)

Paper-I-Law- 8.00 A.M. to 11.00 A.M & Paper-II-Law -02.00 P.M. to 05.00 P.M.

(To be filled by candidate)

Candidate's Name :

Father's / Husband's Name:.....

Date of Birth :..... Gender :.....

Domicile of C.G.(Yes/No) :..... Category :

Correspondence Address :

.....

Affix latest
self attested photo of
size
3.5 x 4.5 c.m.

don't staple or pin
(Similar to that
affixed on application
form)

Candidate's Signature

**Candidate's Thumb Impression
(Left Thumb for Male / Right Thumb for Female)**

**Candidate's Signature and Thumb Impression in Examination Hall
(NOTE : Left Thumb for Male / Right Thumb for Female)**

<input type="text"/>	<input type="text"/>
----------------------	----------------------

Signature Thumb Impression
(Paper I LAW)

Answersheet No.

<input type="text"/>	<input type="text"/>
----------------------	----------------------

Signature Thumb Impression
(Paper II LAW)

Answersheet No.

Verified the signature and photo of the candidate.

(Signature of the invigilator)
(Paper I LAW)

(Signature of the invigilator)
(Paper II LAW)

Signature of Centre Head / In-charge
(With Seal)

Note :- Before sending the application form along with Identity Sheet the candidate must ensure that the information filled in the Identity Sheet is correct. Also put his / her Signature and thumb impression in the appropriate space.

(To be accepted by all the Branches of State Bank of India through Core Banking Network)

CHALLAN FORM MUST BE FILLED BY THE CANDIDATE IN THEIR OWN HANDWRITING

First copy for Bank (This part to be retained by the Bank for its record)	Second copy for candidate (This part must be kept by candidate)	Third copy for High Court of Chhattisgarh (This part must be attached along with the application form)																		
<p align="center">STATE BANK OF INDIA</p> <p>Name of work : Challan for payment of Examination fee for <u>District Judge (Entry Level) Exam 2017.</u></p> <p>Name & Complete Address of the applicant as per application form (IN BLOCK LETTERS)</p> <p>Branch Name & Code :</p> <p>Transaction ID :</p> <p>Date of Deposit :</p> <p>Category :</p> <table border="1" style="width:100%; border-collapse: collapse; margin: 10px 0;"> <tr> <td style="text-align:center;">SC/ST/OBC (Only for CG domicile)</td> <td style="text-align:center;">UNRESERVED</td> </tr> <tr> <td style="text-align:center;">Rs. 700/-</td> <td style="text-align:center;">Rs. 1000/-</td> </tr> <tr> <td colspan="2" style="text-align:center;">(Bank charge is to be recovered from the candidate separately).</td> </tr> </table> <p>Amount paid Rs./- (Rupees)</p> <p>Amount paid by Cash deposited in <u>Power Jyoti A/c No. 31656296412 of Registrar General, High Court of Chhattisgarh, Bilaspur(CG)</u></p> <p align="right">..... BANK STAMP & SIGNATURE Sign.of Candidate</p> <p>Note : (1) Each candidate is to be given separate Transaction ID. (2) Fee receiving branch is requested to write the Name of Candidate, Transaction ID & Branch Code above invariably.</p>	SC/ST/OBC (Only for CG domicile)	UNRESERVED	Rs. 700/-	Rs. 1000/-	(Bank charge is to be recovered from the candidate separately).		<p align="center">STATE BANK OF INDIA</p> <p>Name of work : Challan for payment of Examination fee for <u>District Judge (Entry Level) Exam 2017</u></p> <p>Name & Complete Address of the applicant as per application form (IN BLOCK LETTERS)</p> <p>Branch Name & Code :</p> <p>Transaction ID :</p> <p>Date of Deposit :</p> <p>Category :</p> <table border="1" style="width:100%; border-collapse: collapse; margin: 10px 0;"> <tr> <td style="text-align:center;">SC/ST/OBC (Only for CG domicile)</td> <td style="text-align:center;">UNRESERVED</td> </tr> <tr> <td style="text-align:center;">Rs. 700/-</td> <td style="text-align:center;">Rs. 1000/-</td> </tr> <tr> <td colspan="2" style="text-align:center;">(Bank charge is to be recovered from the candidate separately).</td> </tr> </table> <p>Amount paid Rs./- (Rupees)</p> <p>Amount paid by Cash deposited in <u>Power Jyoti A/c No. 31656296412 of Registrar General, High Court of Chhattisgarh, Bilaspur(CG)</u></p> <p align="right">..... BANK STAMP & SIGNATURE Sign.of Candidate</p> <p>Note : (1) Each candidate is to be given separate Transaction ID. (2) Fee receiving branch is requested to write the Name of Candidate, Transaction ID & Branch Code above invariably.</p>	SC/ST/OBC (Only for CG domicile)	UNRESERVED	Rs. 700/-	Rs. 1000/-	(Bank charge is to be recovered from the candidate separately).		<p align="center">STATE BANK OF INDIA</p> <p>Name of work : Challan for payment of Examination fee for <u>District Judge (Entry Level) Exam 2017.</u></p> <p>Name & Complete Address of the applicant as per application form (IN BLOCK LETTERS)</p> <p>Branch Name & Code :</p> <p>Transaction ID :</p> <p>Date of Deposit :</p> <p>Category :</p> <table border="1" style="width:100%; border-collapse: collapse; margin: 10px 0;"> <tr> <td style="text-align:center;">SC/ST/OBC (Only for CG domicile)</td> <td style="text-align:center;">UNRESERVED</td> </tr> <tr> <td style="text-align:center;">Rs. 700/-</td> <td style="text-align:center;">Rs. 1000/-</td> </tr> <tr> <td colspan="2" style="text-align:center;">(Bank charge is to be recovered from the candidate separately).</td> </tr> </table> <p>Amount paid Rs./- (Rupees)</p> <p>Amount paid by Cash deposited in <u>Power Jyoti A/c No. 31656296412 of Registrar General, High Court of Chhattisgarh, Bilaspur(CG)</u></p> <p align="right">..... BANK STAMP & SIGNATURE Sign.of Candidate</p> <p>Note : (1) Each candidate is to be given separate Transaction ID. (2) Fee receiving branch is requested to write the Name of Candidate, Transaction ID & Branch Code above invariably.</p>	SC/ST/OBC (Only for CG domicile)	UNRESERVED	Rs. 700/-	Rs. 1000/-	(Bank charge is to be recovered from the candidate separately).	
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